

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH, AT CHENNAI
ORIGINAL APPLICATION NO. 170 OF 2025**

1. **Arumugam,**
S/o Raji,
Kalambari Kuppam Uthukattamman Street,
Alambarai kuppam, Gudapakkam,
Kudapakkam, Chengalpet,
Tamil Nadu- 603304
2. **Sundaram**
S/o Nagooran,
81, Alambaraikuppam,
Gudapakkam, Kudapakkam,
Kancheepuram,
Tamil Nadu – 603304
3. **Kupparaj,**
S/o Rajagopal,
Kadapakkam Kuppam,
First Street, Kadapakkam,
Gudapakkam, Kudapakkam,
Kancheepuram, Tamil Nadu 603304

...Applicant

Vs

1. **Tamil Nadu Coastal Zone Management Authority**
Represented by its member secretary,
Department of Environment,
First Floor, Panagal building, Saidapet,
Chennai 600 015
2. **Alampara Hotels and Resorts Private Limited,**
Through the Authorized Signatory
94, Kottaikadu Village,
Edaikazhinadu Panchayat,
Chengalpattu District,
Tamil Nadu 603304
3. **The District Collector,**
Collectorate, GST Road,
Chengalpattu 603001

...Respondents

For ALAMPARA HOTELS AND RESORTS PVT LTD


Director

COUNTER AFFIDAVIT FILED ON BEHALF OF THE 2ND RESPONDENT

I, J. Govindarajan, S/o Late Mr. K. Jagannadhan, aged about 64 years, Authorized Representative of Alampara Hotels and Resorts Private Limited having office at 94, Kottaikadu Village, Edaikazhinadu Panchayat, Chengalpattu District, Tamil Nadu- 603304 do hereby solemnly affirm and sincerely state as follows:

1. I am the authorized signatory of the 2nd Respondent, and I am well acquainted with the facts and circumstances of this case. I am duly authorized and competent to swear this affidavit for and on behalf of the 2nd Respondent.
2. At the outset, it is humbly submitted that this application is motivated and filed for collateral purposes.
3. It is submitted that there lies no instance of violation of any of the provisions of the CRZ Notification, 2011 or that of the Environment Protection Act, 1986 or any other law at the time being in force.

BRIEF FACTS

4. The 2nd Respondent is a private company registered in the year 2005, having purchased the pertinent property between 2007-2012, admeasuring 45 acres, near the backwaters of Marakkanam on the East Coast Road, between Mahabalipuram and Pondicherry and around 108km from Chennai, having its address at No. 94, Kottaikadu Village, Cheyyur Taluk, Edaikazhinadu Panchayat, Chengalpattu District, Tamil Nadu- 603 304.
5. It is submitted that the said land was originally a prawn hatchery since mid-1980s, wherein the entire ground water in the huge prawn pits that had been dug out was polluted due to the constant pumping of salt water and prawn feed by the hatchery.

For ALAMPARA HOTELS AND RESORTS PVT LTD

V. Anand

[Signature]
Director

6. It is submitted that it is the 2nd Respondent herein who purchased the land with the objective of developing a world class water-sports linked eco-resort. The 2nd Respondent took efforts to first restore the damage done by the prawn hatchery. By merely stopping further damage, the ground water, soil and environment started restoring itself. Over time, the said pits filled with rainwater attracting a large variety of birds. The 2nd Respondent has thus substantially contributed to the restoration of biodiversity on land that had earlier been severely degraded by being used as a prawn hatchery.
7. The promoter-director of the 2nd Respondent, Mr. Arun Vasu— President of the Surfing Federation of India and founder of Surf Turf, Covelong— has long been dedicated to the promotion of water sports in Chennai. Surf Turf, Covelong has played a pivotal role in identifying and training local talent for international competitions, including hosting annual international water-sports events. The 2nd Respondent company was incorporated with the very intention to provide a safe, sustainable, and high-quality water-sports and camping experience, integrating international collaboration providing state-of-the-art facilities.
8. The 2nd Respondent's efforts have been consistently recognized by the Sports Development Authority of Tamil Nadu as well, including a formal appreciation vide letter dated 02.09.2025 while recognizing the 2nd Respondent resort as a training hub for athletes preparing for the Asian Games 2026. In addition to ecological restoration, the 2nd Respondent has undertaken community-oriented initiatives such as waste-segregation awareness, plastic recycling, local employment, and training of the village youth in water sports, with a focus on education and long-term upliftment.

For ALAMPARA HOTELS AND RESORTS PVT LTD


Director

9. Despite obtaining all requisite approvals, the 2nd Respondent has been subjected to persistent obstruction by certain vested individuals, and the present proceedings are nothing but an attempt to harass the 2nd Respondent for extraneous reasons.
10. In furtherance of such individuals with vested interests, it is submitted that the 1st Respondent herein had issued a show cause notice dated 17.02.2025 to which a detailed reply had been sent dated 17.03.2025. Thereafter, a non-speaking order was passed dated 25.08.2025, contrary to both law and facts, on the file of the 1st Respondent in Proc No. P1/113/2024, which has been challenged separately vide Appeal No. 57 of 2025 that is pending disposal before this Hon'ble Tribunal.
11. Thus, in light of the above, the present Application is unsustainable and infructuous.

PARA WISE REPLY

12. I submit that with regards to the contents of paragraph 1; it is a matter of record and hence does not warrant any response from the 2nd Respondent.
13. With respect to the averments made in paragraph 2, the same is denied as baseless. There is no unauthorized establishment or operation of a resort, more particularly claiming ownership of the beach by virtue of a sand bar, as is being alleged by the Applicants herein. Moreover, all such activities being carried out at the resort lands are permitted activities, as enumerated under the provisions of the applicable CRZ Notification. It is further submitted that the Applicants have failed to categorically state any instances of violations and are therefore making blanket allegations that cannot be sustained.
14. It is humbly submitted that the 2nd Respondent has gone above and beyond to obtain a Camping Operator Certificate dated 31.08.2023, permission to conduct water sport activity from Sports Development Authority of Tamil Nadu vide communication dated 20.12.2024, and a building plan approval for the renovation

For ALAMPARA HOTELS AND RESORTS PVT LTD


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of the already existing super structure vide letter dated 07.12.2024 on the file of the Directorate of Town Panchayat. Moreover, a Survey was obtained from the Institute of Remote Sensing as early as 2012 and the 2nd Respondent is thus not in violation of any of the provisions of the CRZ Notification, which have been followed meticulously.

15. With regards to the averments made out in paragraphs 3 and 4 of the Application, the same is denied as baseless and devoid of any merit. The 2nd Respondent states that as culled out above, the usage of the boats by the 2nd Respondent is permissible and the necessary permission for the same has been obtained. The presence of temporary structures is permissible even in the contended NDZ area of CRZ III.
16. With regards to the averments made in paragraphs 5 and 6, the same is denied as baseless. As reiterated above, none of the activities carried out by the 2nd Respondent are in violation of the CRZ Notification or any other law at the time being in force. With regards to the embarkation facility, foreshore facilities for the purpose of jetties is, yet again, a permissible one under provisions of the CRZ Notification 2011.
17. With regards to the averments made out in paragraph 8, it is once again reiterated that the present Application is infructuous in light of the order dated 25.08.2025 on the file of the 1st Respondent in Proc. No. P1/113/2024.
18. Akin to the denial aforementioned in relation to paragraph 2, with regards to the averments made out in paragraph 9, the same is denied as baseless. The 2nd Respondent has nowhere claimed to be the owner of the beach and none of the activities carried out by the 2nd Respondent are in violation of any of the law at the time being in force.

For ALAMPARA HOTELS AND RESORTS PVT LTD



Director

19. In conclusion, it is humbly submitted that the 2nd Respondent has always endeavored to have a harmonious relationship with the local fishermen and work towards upgrading the social, economic, and environmental status of the area; and the present litigation is, unfortunately, a merely motivated one at the behest of certain individuals with a vested interest in the said area, in order to harass the 2nd Respondent.

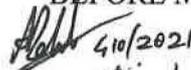
For the reasons stated above it is humbly prayed that this Hon'ble Court may be pleased to dismiss the present Application with costs and thus render justice.

For ALAMPARA HOTELS AND RESORTS PVT LTD


Director

Solemnly affirmed at Chennai
On this the 17th Day of March 2026
And signed in my presence

BEFORE ME


4/10/2021
383, New Additional Law Chambers, Madras High
ADVOCATE :: CHENNAI Court - 106

**NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O.A. No. 170 of 2025

Arumugam & 2 Ors. Applicants

Vs

**Tamil Nadu Coastal Zone Management
Authority & 2 Ors.**

...Respondents

**COUNTER AFFIDAVIT FILED BY THE 2ND
RESPONDENT**

M/s.

S.R. Raghunathan (MS/698/1997)

K.V. Kartik Subramanian (MS/2206/2019)

COUNSEL FOR THE 2ND RESPONDENT

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